

**LIR No. 3173/17**

**Pradeep Verma vs M/s R.K. Products**

17.08.2020

Present:                   None for the workman.  
                                  None for the management.

The matter was earlier fixed for 14.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Vide order dated 13.03.2020, the workman was directed to file fresh address of the management within 10 days from that day. He was also burdened with the cost of Rs. 200/- which was ordered to be deposited in the account of DLSA, Central District , Tis Hazari, Delhi within 10 days from that day. The workman was directed to file the fresh address of the management, he was also directed to file the receipt of the cost.

In the interest of justice, last and final opportunity is granted to the workman to file fresh address, email address, mobile phone number of the management and receipt of the cost within 10 days from today and on filing of the fresh address, email address and mobile phone number of the management along with complete set of documents, the notices are ordered to be issued to the management, which are returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 2108/17**  
**Ashok Kumar vs Sainbros**

17.08.2020

Present: None for the workman.  
Sh.M. K. Dwivedi, AR of the management.

The matter was earlier fixed for 15.05.2020 for cross examination of the witness of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of workman through video conference, nor the witness of the management is present through video conference.

Accordingly, the matter stands adjourned for cross examination of the witness of the management on 09.02.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LID No. 106/18**  
**Munna Lal vs Ramps Industries (India)**

17.08.2020

Present: None for the workman.  
Sh. M.K. Dwivedi, AR of the management.

The matter was earlier fixed for 14.07.2020 for evidence of the workman and also for filing receipt of the cost, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the workman through video conference.

In the interest of justice, another last and final opportunity is granted to workman to conclude his evidence on the next date of hearing and file the receipt of the cost on the next date of hearing.

Accordingly, the matter stands adjourned for evidence of the workman and filing receipt of the cost by the workman on 05.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LID No. 104/18**

**Ramanand Pandit vs Ramps Industries (India)**

17.08.2020

Present: None for the workman.  
Sh. M.K. Dwivedi, AR of the management.

The matter was earlier fixed for 14.07.2020 for evidence of the workman and also for filing receipt of the cost, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the workman through video conference.

In the interest of justice, another last and final opportunity is granted to workman to conclude his evidence on the next date of hearing and file the receipt of the cost on the next date of hearing.

Accordingly, the matter stands adjourned for evidence of the workman and filing receipt of the cost by the workman on 05.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 1960/19**  
**Ramesh vs M/s Jagdev Industries**

17.08.2020

Present:

Sh. Ajit Kumar Singh, AR of the workman.  
None for the management.

The matter was earlier fixed for 15.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management for 15.05.2020 is not received back. Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LR No. 1909/19**  
**Chander Mohan vs M/s Pal and Company**

17.08.2020

Present: None for the workman.

The matter was earlier fixed for 15.05.2020 for filing of the statement of claim by the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of workman through video conference.

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim on the next date of hearing.

Accordingly, the matter stands adjourned for filing the statement of claim and appearance of the workman on 18.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LID No. 103/18**

**Selendra Yadav vs Ramps Industries (India)**

17.08.2020

Present: None for the workman.  
Sh. M.K. Dwivedi, AR of the management.

The matter was earlier fixed for 14.07.2020 for evidence of the workman and also for filing receipt of the cost, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the workman through video conference.

In the interest of justice, another last and final opportunity is granted to workman to conclude his evidence on the next date of hearing and file the receipt of the cost on the next date of hearing.

Accordingly, the matter stands adjourned for evidence of the workman and filing receipt of the cost by the workman on 05.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**

**REGISTRAR, LABOUR COURT-IX**

**LCA No. 834/19**  
**Sri Kant vs Gold Cost International**

17.08.2020

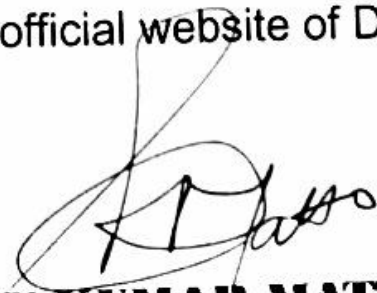
Present:                   None for the workman.  
                                  None for the management.

The matter was earlier fixed for 15.05.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management on its address at Mira Bagh for 15.05.2020 is received back with the report served, but, today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER:LABOUR COURT-IX**  
**ROUSE AVENUE COURTS,NEW DELHI**  
**17.08.2020**



**LIR No. 2109/17**  
**Praveen Kumar vs Saibros**

17.08.2020

Present: None for the workman.  
Sh.M. K. Dwivedi, AR of the management.

The matter was earlier fixed for 15.05.2020 for cross examination of the witness of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of workman through video conference, nor the witness of the management is present through video conference.

Accordingly, the matter stands adjourned for cross examination of the witness of the management on 09.02.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 2111/17**  
**Pappu Kumar vs Sainbros**

17.08.2020

Present: None for the workman.  
Sh.M. K. Dwivedi, AR of the management.

The matter was earlier fixed for 15.05.2020 for cross examination of the witness of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of workman through video conference, nor the witness of the management is present through video conference.

Accordingly, the matter stands adjourned for cross examination of the witness of the management on 09.02.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 5839/16**

**Kishan Kumar vs Maruti Steel Udyog Maruti Utensils**

17.08.2020

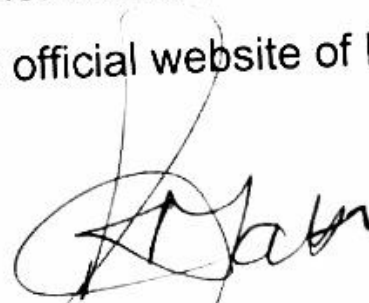
Present:                      None for the workman.  
                                     None for the managements.

The matter was earlier fixed for 15.05.2020 for remaining evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for remaining evidence of the workman on **01.03.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 959/17**

**Hari Nandan Singh@ Harender vs Jai Durga Industries/Ganga Steel**

17.08.2020

Present: Sh. Santosh Singh, AR of the workman.  
None for the managements.

The matter was earlier fixed for 14.07.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements on their first address are not received back. Accordingly, workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete set of documents within 20 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 21.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LID No. 107/18**

**Ritesh Kumar vs Ramps Industries (India)**

17.08.2020

Present: None for the workman.  
Sh. M.K. Dwivedi, AR of the management.

The matter was earlier fixed for 14.07.2020 for evidence of the workman and also for filing receipt of the cost, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the workman through video conference.

In the interest of justice, another last and final opportunity is granted to workman to conclude his evidence on the next date of hearing and file the receipt of the cost on the next date of hearing.

Accordingly, the matter stands adjourned for evidence of the workman and filing receipt of the cost by the workman on 05.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LID No. 105/17**

**Bal Kishan vs Reliance Pack India**

17.08.2020

Present:                   None for the workman.  
                                 None for the management.

The matter was earlier fixed for 15.05.2020 for production of the documents, but, the matter could not be taken up on that day in view of spreading of covid-19.

Matter was also fixed for 01.06.2020 for evidence of the workman. The matter could not be taken up even on that day, in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for 21.11.2020 for the production of documents by the management in compliance of the order dated 16.03.2020. Matter is ordered to be listed for evidence of the workman for 01.03.2021. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LID No. 108/18**

**Jay Prakash vs Ramps Industries (India)**

17.08.2020

Present: None for the workman.  
Sh. M.K. Dwivedi, AR of the management.

The matter was earlier fixed for 14.07.2020 for evidence of the workman and also for filing receipt of the cost, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the workman through video conference.

In the interest of justice, another last and final opportunity is granted to workman to conclude his evidence on the next date of hearing and file the receipt of the cost on the next date of hearing.

Accordingly, the matter stands adjourned for evidence of the workman and filing receipt of the cost by the workman on 05.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 7812/16**

**Vijay Kumar Sharma vs Golden Sparrow Developers Lmt Pvt  
and others**

17.08.2020

Present:

Sh. Santosh Singh, AR of the workman  
None for the managements.  
(managements earlier exparte).

The matter was earlier fixed for 14.07.2020 for consideration on the applications of both the parties, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of managements through video conference.

Accordingly, the matter stands adjourned for 06.10.2020 for consideration on the applications of both the parties.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**



**LIR No. 6266/16**  
**Satpal vs Rakhi Enterprises**

17.08.2020

Present: Sh. Santosh Singh, AR of the workman.  
Sh.M.K. Dwivedi, AR of the management.

The matter was earlier fixed for 15.05.2020 for production of original passbook of Rambali, who claimed himself to be proprietor of the management and also for consideration on the application filed by the workman for seeking directions for the management to produce certain documents regarding the proprietorship of Sh. Rambali, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, the Id. ARs for the parties have appeared through video conference.

Accordingly, matter stands adjourned for production of the documents by the proprietor of the management and also for consideration on the application of the workman on 06.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LID No. 673/19**

**Santosh Kumar Singh vs Bisleri International Ltd. & anr.**

17.08.2020

Present:                   None for the workman.  
                                  None for the managements.

The matter was earlier fixed for 15.05.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements for 15.05.2020 are received not back.

Accordingly, workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 9892/16**

**Mukesh Kumar vs Deepak Associates**

17.08.2020

Present: Sh. Santosh Singh, AR of the workman.  
Sh. Aditya Sharda, AR of the management

The matter was earlier fixed for 14.07.2020 for filing reply to the applications filed by both the parties and consideration thereon, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, the Id.AR for the workman has submitted that he does not want to file reply to the application, filed by the management and he will straightway argue on the said application, filed by the management. Whereas, Id. AR for the management has submitted that since, he is not having file with him, so, he is not in position to argue on the application filed by him and submitted that the matter may be adjourned for some other day and he will file the reply to the application filed by the workman.

Accordingly, the matter stands adjourned for filing reply to the application, filed by the workman and also for arguments on the applications filed by both the parties on 09.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LCA No. 336/20**

**Amit Garg vs M/s Libra Four Wheel Pvt Ltd.**

17.08.2020

Present:                      None for the workman.  
                                      None for the managements.

The matter was earlier fixed for 14.07.2020 for the services of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements for 14.07.2020 are received not back.

Accordingly, workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 2110/17**

**Manoj Chaudhary vs Sainbros**

17.08.2020

Present: None for the workman.

Sh.M. K. Dwivedi, AR of the management.

The matter was earlier fixed for 15.05.2020 for cross examination of the witness of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of workman through video conference, nor the witness of the management is present through video conference.

Accordingly, the matter stands adjourned for cross examination of the witness of the management on 09.02.2021.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LID No. 105/18**

**Mukesh Kumar vs Ramps Industries (India)**

17.08.2020

Present: None for the workman.

Sh. M.K. Dwivedi, AR of the management.

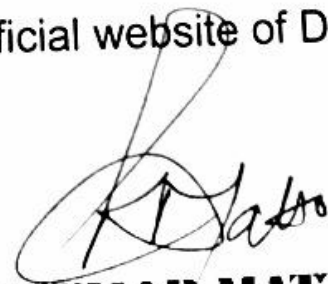
The matter was earlier fixed for 14.07.2020 for evidence of the workman and also for filing receipt of the cost, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the workman through video conference.

In the interest of justice, another last and final opportunity is granted to workman to conclude his evidence on the next date of hearing and file the receipt of the cost on the next date of hearing.

Accordingly, the matter stands adjourned for evidence of the workman and filing receipt of the cost by the workman on 05.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 1964/19**

**Satender Singh Negi vs M/s Extreme Machines**

17.08.2020

Present: Sh. Ajit Kumar Singh, AR of the workman.  
None for the management.

The matter was earlier fixed for 15.05.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 15.05.2020 is not received back.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LIR No. 1961/19**  
**Kailash Chand vs M/s Jagdev Industries**

17.08.2020

Present: Sh. Ajit Kumar Singh, AR of the workman.  
None for the management.

The matter was earlier fixed for 15.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management for 15.05.2020 is not received back. Accordingly, workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**



**LIR No. 579/18**

**Dharmender Kumar vs M/s Cafe Coffe Day through its prop. Shanshak Nagar**

17.08.2020

Present:

None for the workman.

Management already exparte.

The matter was earlier fixed for 15.05.2020 for exparte evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for exparte evidence of the workman on 19.02.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**

**LID No. 381/19**  
**N.C. Tiwari vs GTC Industries Ltd.**

17.08.2020

Present: None for the workman.  
None for the management.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference to advance arguments.

Accordingly, the matter stands adjourned for final arguments on **22.10.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.08.2020**